

Central Administrative Tribunal,  
Principal Bench

O.A.No.2436/2002  
M.A.No.2052/2002

New Delhi this the 24th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. M. P. Singh, Member (A)

1. R.B.Srivastava  
84, Prashant Apartments  
I.P.Extension,  
Patparganj  
Delhi - 110 092.
2. V.K.Saxena  
732, Baba Kharag Singh Marg  
New Delhi - 110 001. .... Respondents

(By Advocate : Sh. S.K.Sinha)

Versus

1. Union of India through  
Secretary, UPSC  
Dholpur House  
Shahjahan Road  
New Delhi - 110 001.
2. Hon. Lt. Governor,  
Delhi through Secretary  
to the Lt. Governor  
Raj Niwas  
Delhi - 110 054.
3. The Chief Secretary  
Govt. of NCT of Delhi  
Player's Building  
I.P.Estate  
New Delhi - 110 002.
4. Principal Secretary cum Director, Training &  
Technical Education Govt. of NCT of Delhi  
Muni Maya Ram Marg  
Pitampura  
Delhi - 110 088.
5. Sh. Ajay Vashishta,  
Asstt. Director  
Directorate of Training & Technical Education  
Muni Maya Ram Marg  
Delhi - 110 088.
6. Sh. R.S.Solanki, Principal  
I.T.I. Jahangir Puri  
Jahangir Puri  
Delhi.
7. Sh. S.N.Joneja  
Asstt. Director  
Directorate of Training & Technical Education  
Muni Maya Ram Marg  
Pitampura  
Delhi - 110 088. .... Respondents

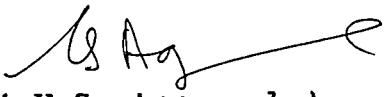
ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

Learned counsel for applicants states that applicants may be permitted to withdraw the present Original Application with liberty to file a fresh application with appropriate particulars.

2. Allowed as prayed. Subject to aforesaid, OA 2436/2002 is dismissed as withdrawn.

  
( M.P. Singh )  
Member(A)

  
( V.S. Aggarwal )  
Chairman

/rao/